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12.07 hrs.

Title: Nomination of two members of the Lok Sabha to the Tea Board.

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): Madam, I beg to move the following:-

"That in pursuance of clause (f) of sub-section (3) of section 4 of the Tea Act, 1953, read with clause (b) of sub-rule (1) of rule 4 and sub-rule (2) of rule 5 of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, for a period upto 31-03-2011, subject to the other provisions of the said Act and the rules made thereunder."

MADAM SPEAKER: The question is:

"That in pursuance of clause (f) of sub-section (3) of section 4 of the Tea Act, 1953, read with clause (b) of sub-rule (1) of rule 4 and sub-rule (2) of rule 5 of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, for a period upto 31-03-2011, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.
